

nition, which are the weaker sections of the mica trade. About shellac prices, I know the problems in regard to shellac and I had the privilege and also the occasion to discuss the problem with the hon. Member outside the House. Sir, one of our objective is to earn more foreign exchange from exporting our shellac. The shellac content in man-made shellac and machine-made shellac being identical, we try to fix their prices at the same level and if we make any distinction between the two levels, that is, lesser price for man-made shellac than the machine-made shellac, then, there is a tendency among exporters to treat the floor price as the ceiling price resulting in loss of foreign exchange.

Therefore, figures indicate, as I have quoted in my statement, that both volume-wise and value-wise this new price we have fixed of shellac has yielded good results for the country. This is one aspect.

The second point is whether this policy is adversely affecting the poor shellac collectors and growers at the primary market level. That problem is being looked into. Apparently, from the figures because of the rise of export, both volume-wise and value-wise, it suggests that intake from the primary market has also not gone down. But this point has been brought to our notice, among others, by knowledgeable people like Shri Bhattacharyya. We have set up a committee which will go into the matter, consult State Government representatives and trade

representatives and knowledgeable people like my hon. friend, and we will see that not only higher export earning but also grower interests are taken into account.

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13.26 hrs.

CODE OF CIVIL PROCEDURE  
(AMENDMENT) BILL

APPOINTMENT OF MEMBER TO JOINT  
COMMITTEE

SHRI LILADHAR KOTOKI (Now-  
gong): I move:

"That this House do appoint Dr. (Smt) Sarojini Mahishi to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Niti Raj Singh Chaudhary".

MR. DEPUTY-SPEAKER: The  
question is: f

"That this House do appoint Dr. (Smt.) Sarojini Mahishi to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Niti Raj Singh Chaudhary".

*The motion was adopted.*